

(d) the steps taken to ensure the availability of kerosene oil to the villagers as due to them in full quantity?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (d). The information is being collected and will be laid on the Table of the House.

Panel of Deputy Secretaries

3775. SHRI DINSHA PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the panel of Deputy Secretaries from the Central Secretariat Service Cadre has not been released for the last three years;

(b) whether vacancies earmarked for these officers have been utilised by officers belonging to other services;

(c) if so, the reasons therefor; and

(d) the steps being taken to declare the panels of Deputy Secretaries for Central Secretariat Services for the years 1993 to 1996?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (d). On account of ongoing litigations in the Central Administrative Tribunal/ Supreme Court since 1987, regarding the seniority of officers in the Section Officer's grade, it has not been possible to make regular appointments to the Under Secretary's grade and, consequently, it has not been possible to bring out the Selection Grade Select List (Deputy Secretary's grade). Action for holding of the Departmental Promotion Committee meetings for effecting promotion to the Under Secretary's grade has been initiated with the Union Public Service Commission.

(b) and (c). The posts of Deputy Secretary in the Central Secretariat fall within the purview of the Central Staffing Scheme. Under this scheme, vacancies are not earmarked for any service. Officers on offer for deputation from the participating services - All India Services/Central Services Group 'A'/Central Secretariat Service - are all considered for appointment against available vacancies.

LPG Connection

3776. SHRI NAWAL KISHORE RAI : Will the PRIME MINISTER be pleased to state :

(a) the number of letters received during the last six months by the Chairman, Indian Oil Corporation for the allotment of gas connections to the gas agencies which have not been allotted any fresh connections during

the past ten years since the opening up of these agencies; and

(b) the time by which these connections are likely to be sanctioned to enable such agencies to clear the waiting list?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). Requests are received from time to time by the Oil Corporation from their distributors, including by IOC, for release of additional connections. New LPG connections are released to the distributors depending upon the availability of LPG, new customer enrolment plan, waiting list, slack available with the distributor their viability, and their entitlement.

Illegal Construction

3777. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of massive illegal construction in Masjid Moth (Opp. Uday Park);

(b) whether it is permissible to have multi-storied building in Lal Dora Land for commercial purposes;

(c) if so, the number of cases detected in the above area and the action taken for demolition of all such unauthorised buildings; and

(d) the time by which the action is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a), (c) & (d). The Municipal Corporation of Delhi has reported that during the current year four cases of unauthorised constructions have been detected by it in the area in question. The unauthorised constructions have been booked under the D.M.C. Act. Demolition action is taken by M.C.D. as per its policy.

(b) The M.C.D. has reported that Masjid Moth in an urban village. Construction in this village is permissible as per the development plan prepared for the village with ground coverage, F.A.R. and height as per the norms given in Master Plan of Delhi-2001 for the specific use of the plot under reference after the approval of the concerned local body/M.C.D.

Fixation of Seniority

3778. SHRI K.P. SINGH DEO : Will the PRIME MINISTER be pleased to state :

(a) the criteria followed for fixation of seniority in CPWD;

(b) whether it is a fact that in CPWD seniority is fixed by date of joining and not on merit list;